

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI.
COURT NO. II**

Excise Appeal No. 52286 of 2018-SM

[(Arising out of Order-in-Appeal No. 294 (SRM) /CE/JDR/2018 Dated 15.03.2018 passed by Commissioner (Appeals), Central Excise and Central Goods & Service Tax, Jodhpur (Rajasthan)]

M/s. Metro Cement and Mines (P) Limited

Village Plot No. 70, Jawasia, Pipar City,
Jodhpur (Rajasthan)

Appellant

Versus

**Commissioner of Central Excise &
Service Tax,**

NCR Building, Statue Circle,
C-Scheme, Jaipur (Rajasthan).

Respondent

Appearance:

None for the appellant

Shri P. Juneja, Authorised Representative for the respondent

CORAM:

HON'BLE SMT. ARCHANA WADHWA, MEMBER (JUDICIAL)

FINAL ORDER NO. 50257/2020

DATE OF HEARING/ DECISION: 31.01.2020

ARCHANA WADHWA:

The appellant has applied for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. No objection by the Id. Authorized Representative for the respondent/Department.

3. In view of the above, the appeal is dismissed as withdrawn with liberty to get the same restored in case of no acceptance of appellant's declarations.

(Dictated and pronounced in open court)

(ARCHANA WADHWA)
MEMBER (JUDICIAL)

